



\$~11

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 1146/2018**

EICORE TECHNOLOGIES PVT. LTD.

& ORS.

..... Plaintiffs

Through: Mr. Jayant Mehta, Senior Advocate with Mr. J. Sai Deepak, Mr. Debarshi Dutta, Ms. Manvi Adlakha and Mr. Amrit Singh, Advocates.

versus

EEXPEDISE TECHNOLOGIES PVT. LTD.

& ORS.

..... Defendants

Through: Mr. Anil Sapra Senior Advocate with Ms. Bitika Sharma, Ms. Vrinda Pathak and Mr. Vikram Singh Dalal, Advocates for D-1 to D-7 and D-12 to D-19.

Mr. Divyakant Lahoti and Mr. Parikshit Ahuja, Advocates for D-8 and D-9.

Mr. R.R. Jangu, Advocate for D-10 and D-11.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

%

03.11.2022

I.A. 16454/2021 (additional documents, by Plaintiffs)

1. Arguments heard.
2. Order Reserved.
3. To come up for orders on 15.11.2022.

I.A. 13380/2022 (for condonation of delay in filing written statement, by Defendant No. 8)

4. Present application has been preferred on behalf of Defendant No. 8 seeking condonation of delay in filing written statement.
5. Issue notice.

CS(COMM) 1146/2018

page 1 of 3



6. Ms. Manvi Adlakha, learned counsel accepts notice on behalf of the Plaintiffs.

7. It is submitted that though there is a delay of 90 days in filing the written statement but the delay is within the outer limit of 120 days, which is the condonable period.

8. For the reasons stated in the application and in view of the no objection given on behalf of the Plaintiffs, the same is allowed.

9. Delay of 90 days in filing the written statement is condoned.

10. Written statement is taken on record.

11. Application stands disposed of.

I.A. 13450/2022 (for condonation of delay in filing written statement, by Defendant No. 9)

12. Present application has been preferred on behalf of Defendant No. 9 seeking condonation of delay in filing written statement.

13. Issue notice.

14. Ms. Manvi Adlakha, learned counsel accepts notice on behalf of the Plaintiffs.

15. It is submitted that though there is a delay of 90 days in filing the written statement but the delay is within the outer limit of 120 days, which is the condonable period.

16. For the reasons stated in the application and in view of the no objection given on behalf of the Plaintiffs, the same is allowed.

17. Delay of 90 days in filing the written statement is condoned.

18. Written statement is taken on record.

19. Application stands disposed of.

I.A. 14019/2022 (seeking urgent directions, by Defendant No. 8)

20. In view of the order passed in I.A. 13380/2022 today, the application stands disposed of.

CS(COMM) 1146/2018



21. Replication be filed by the Plaintiffs to the Written Statements filed on behalf of Defendants No. 8 and 9 as per rules.
22. List for further proceedings on 09.01.2023 before the learned Joint Registrar.

JYOTI SINGH, J

NOVEMBER 03, 2022/shivam